

(d) if so, the details thereof and the action that has been contemplated or proposed to be contemplated by his Ministry on such universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. Open Universities and Deemed Universities as well as other dual mode Universities which are offering distance education programmes, are conducting distance mode of education through out of the campus centres. In the distance mode of education, in order that the students do not have to come to the University campus for attending classes, study centres are established at various locations within the jurisdiction of the University, where students can attend contact classes and clarify their doubts after going through the self study materials.

(c) and (d) Yes, Sir. A meeting of Chairpersons of University Grants Commission (UGC), All India Council for Technical Education (AICTE) and Distance Education Council (DEC) was convened last year with Secretary, Department of Higher Education, wherein it was decided that the approval granted by DEC (including ex-post approval) must be reviewed. The University Grants Commission has conveyed to the Vice-Chancellors of 18 deemed Universities that the approval should be granted by DEC to courses and not to the Institutes, and DEC was also requested to give approval strictly as per the provisions contained in the MoU signed between UGC, AICTE and DEC. The relevant clause of the MoU states that "The letter of approval may be issued by the Joint Committee. The letter should explicitly state that this has the approval of UGC, AICTE and DEC. The letter should be jointly signed by Secretary, UGC, Member Secretary, AICTE and Director, DEC".

#### **Control of UGC over State Universities**

1111. SHRI O.T. LEPCHA:

SHRI SANTOSH BAGRODIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the universities set up by the enactment of State Legislatures during the last three years, State-wise;

(b) whether the Union Government has provided any guidelines to the State Governments in this regard;

(c) if so, the details thereof;

(d) what is the control exercised by the University Grants Commission (UGC) on such institutions;

(e) whether the UGC can withdraw its recognition from such private universities; and

(f) if so, under what conditions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) At Statement is given in the enclosed statement (See below).

(b) and (c) State Legislatures are competent to enact laws for establishing Universities with jurisdiction within the State and such State Universities could be without funding by the State Exchequer, *i.e.* private University. The State Governments were requested to keep the directives of the Supreme Court in the matter of Prof. Yash Pal and another versus the State of Chhattisgarh and others in view, while setting up any Private University in the State and any failure to do so would be considered as a violation of the Orders of the Apex Court.

(d) to (f) Under the University Grants Commission Act, 1956, the mandate of the University Grants Commission (UGC) is to coordinate, determine and maintain the standards of university education and also to provide grants to those universities which fulfill the prescribed standards. Besides, the UGC also regulates the privately funded State Universities through the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003, which includes provisions for consequences of violations of the regulations by such universities.

***Statement***

*Number of State Universities set up during the period from 30.6.2006 to 1.7.2009*

Sl.No.	Name of the State	No. of Universities
1.	Andhra Pradesh	07
2.	Assam	01
3.	Bihar	01
4.	Chhattisgarh	02
5.	Gujarat	03
6.	Haryana	03
7.	Himachal Pradesh	01
8.	Meghalaya	01
9.	Nagaland	01
10.	Rajasthan	12
11.	Punjab	02
12.	Tamil Nadu	05
13.	Uttar Pradesh	04
14.	Uttarakhand	01
15.	West Bengal	03
16.	NCT or Delhi	01
	TOTAL	48